

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5456

ANSWERED ON:13.12.2010

AMENDMENT TO CONTRACT LABOUR ACT

Paswan Shri Kamlesh ;Shetkar Shri Suresh Kumar;Swamygowda Shri N Cheluvarama Swamy

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has reviewed the working of the Contract Labour (Regulation and Abolition) Act, 1970;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the Act, in view of new emerging scenario;
- (d) whether the views of the labourers, Non-Governmental Organisations (NGOs) and State Governments and other stakeholders have been elicited in this regard; and
- (e) if so, the details thereof; and
- (f) the time by which the amendment proposals are likely to be introduced in the Parliament?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (f): A proposal to amend the Contract Labour (Regulation and Abolition) Act, 1970 is under consideration of the Government. The views of all stakeholders are being considered. A Tripartite Task Force was constituted to look into the issues relating to contract labour. These issues were also considered during the State Labour Ministers' Conference as well as the Indian Labour Conference.